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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

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OA 2358/89

22.04.1992

SHRI P.C.D. MATHUR

...APPLICANT

VS.

GENERAL MANAGER, N.RAILWAY

...RESPONDENT

CORAM :

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT

...NONE

FOR THE RESPONDENTS

...NONE

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P.SHARMA, MEMBER (J)

In this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has assailed the rejection of his representation by the order dt. 14.7.1988 (Annexure A3) wherein his request for grant of arrears of pay and allowances from 23.1.1981 to 19.4.1987 was disallowed which was not permissible under the Rules. The applicant appears to have made another representation through the union which was rejected in January, 1989 and February, 1989. This application was admitted on 28.11.1989 and the pleadings were complete. None is present today to press this application.

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On the face of it, the order of July, 1988 has been challenged in November, 1989 and is beyond limitation as prescribed under Section 21(1)(a) where the period is only one year. There is no application for condonation of delay also. In view of this fact, the present application is dismissed as barred by limitation, though ex-parte.

*J. P. Sharma*  
(J.P. SHARMA) 22.4.92

MEMBER (J)